IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI SPECIAL BENCH

(IB)-127(PB)/2018

IN THE MATTER OF:

Round The Clock Logistics Pvt. Ltd.

.. APPLICANT / PETITIONER

Vs.

Deltronix India Limited

RESPONDENT

SECTION:

Under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 05.02.2018

Coram:

VARADHARAJAN HON'BLE MEMBER (JUDICIAL)

S. K. MOHAPATRA HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the APPLICANT

:- Mr. Rahul Malhotra, Advocate

ORDER

Learned Counsel for the petitioner is present. It is represented by the learned counsel for the petitioner, that an advance copy of the application alongwith the document set has been duly dispatched to the Corporate Debtor. However, proof of dispatch and receipt of notice, if any, has not been furnished. The petitioner is directed to file an affidavit of service in relation to the proof of dispatch as well as service of notice of the advance copy of the application upon the Corporate Debtor. Further the petitioner is also directed to take one more notice to the Corporate Debtor in relation to the next date of hearing which is fixed on 19th February 2018, within a period of five days from today and also enclose the proof the same alongwith the affidavit of service.

Post the matter on 19th February, 2018.

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

(VARADHARAJAN) MEMBER (JUDICIAL)

Deepak Kumar 05.02.2018